

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

IA(I.B.C)/411(CH)2021

And

CP(IB) No. 678/Chd/Hry/2019

IN THE MATTER OF:

**IL & FS Engineering & Construction
Company Ltd.**

...Petitioner-Operational Creditor

Versus

DLF Limited & anr.

...Respondents-Corporate Debtors

Under Section: 9, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 23.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 27.05.2024.

Sd/-

Court Officer